

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 23 of 2024 (SZ)

In the matter of:

Tribunal on its own motion SUO MOTU based on the News Item in The Indian Express Dt. 03.11.2023 titled "Tamilnadu Activities Allege drinking water supplied from Madambakkam lake in Tambaram contaminated with sewage, civic body disagrees"

Versus

Tamil Nadu Pollution Control Board,
Through its Member Secretary Chennai and Ors.

...Respondent(s)

REPORT FILED BY THE 4TH RESPONDENT –
THE DISTRICT COLLECTOR, CHENGALPATTU

INDEX

S. No.	Date	Description	Page No.
1	26.06.2025	Status Report Filed By 4 th respondent – the district collector, Chengalpattu.	1-20

(Note: The page numbers are at the top centre of every page)



Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

DATE:02.07.2025

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI
Original Application No. 23 of 2024 (SZ)

Tribunal on its own motion SUO MOTU based
On the News item in The Indian Express
Dt.03.11.2023 titled " Tamilnadu Activities Allege
drinking water supplied from Madambakkam lake
in Tambaram contaminated with sewage,
civic body disagrees"

.....Applicant

Versus.

- (1) Tamil Nadu Pollution Control Board (TNPCB)
Through Its Member Secretary,
76, Mount Salai, Guindy,
Chennai- 600 032
Phone: 044-22353134
E-mail: grievance@tnpcb.gov.in
- (2) Tambaram City Municipal Corporation,
Through Its Commissioner,
28, Muthuranga Mudali Street,
Tambaram West, Chennai – 600 045
Phone Number: 28525501
E-mail: twadho@gmail.com
- (3) Central Pollution Control Board,
Rep. by its Regional Director,
Regional Directorate Chennai,
77-A, Padi, Ambattur Industrial Estate,
Chennai-600058. E-mail: vlaxmi.cpcb@nic.in
- (4) The District Collector,
Chengalpattu District,
Collector Office, GST Road,
Chengalpattu-603.001.


DISTRICT COLLECTOR
CHENGALPATTU

$\frac{3}{16}$

Phone: 044-27427412

E-mail: collr-cpt@nic.in

(5) Engineer in Chief (Water Resources Organisation)

And Chief Engineer (General),

Public Works Department,

Chepauk, Chennai- 600 005.

Phone: 044-28410402

E-mail: ciewrdtn@gmail.com

(6) Tamil Nadu Water and Drainage Board (TWAD),

Through its Managing Director,

TWAD Board, 31, Kamarajar Salai,

Chepauk, Chennai-600 005.

Phone Number: 28525501

E-mail: twadho@gmail.com

(7) Chennai Metropolitan Development Authority

Through its Member Secretary,

Thalamuthu-Natarajan Maaligai,

No.1, Gandhi Irwin Road,

Egmore, Chennai – 600 008.

(8) K. Sivanandam s/o N.K.K. Krishna Sami

M/S Ocean Lake View Kumarasamy Garden

....Respondents

**INDEPENDENT REPORT FILLED BY THE DISTRICT COLLECTOR,
CHENGALPATTU**

I, S.Arunraj, S/o. R.SamuthiraPandiyam, male, aged about 31 years residing at the Collector's bungalow, Chengalpattu, discharging duties as District Collector, Chengalpattu, do hereby solemnly affirm and sincerely state as follows:-

1.It is submitted that Hon'ble Tribunal, based on the news item reported in the Indian Express Dt.03.11.2023 titled " Tamil Nadu Activities Allege drinking water supplied from Madambakkam lake in Tambaram contaminated with sewage, civic body disagrees" has SUO MOTU taken up the subject matter for the adjudication.

2.It is submitted that when the above case came up for hearing on 25.02.2025, Hon'ble Tribunal was pleased to issue a direction to the District

**DISTRICT COLLECTOR
CHENGALPATTU**

4
16

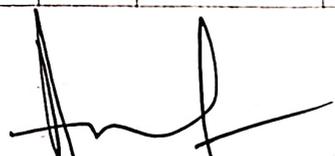
Collector Chengalpattu to file a report before the Hon'ble Tribunal based on its study of the aforesaid issue.

3. Pursuant to the above-said order of the Hon'ble Tribunal, a preliminary study was conducted. It was found that the land in Survey No. 723, which is adjacent to the lake in Survey No. 708 in Madampakkam Village, was initially classified as Reserve Forest as per the RSR, 1911. However, at present, it is classified as Punjai Ryotwari land under private ownership. In view of this conflicting position, it is necessary to verify whether any notification or de-notification of the Reserve Forest status of the said land has been issued. Further, the Revenue Divisional Officer (RDO), Tambaram, and the Tahsildar were once again requested to conduct a detailed enquiry and study, and to submit their reports. Accordingly, they have submitted their reports.

4. Based on the report, it is submitted as follows:-

Tambaram Taluk, Madampakkam village, S.No.708 and 723 have been demarcated as per the Revision Survey Resettlement and Settlement Register of Madambakkam village, Saidapet taluk, no.279, Chengalpattu district as follows.

(1) Revision -survey number	(2) Sub-division	(3) Old survey number and letter	(4) Government (G) or Inam (I)	(5) Dry(D), Manavari(M), Wet (W) or Poramboke (P)	(6) Dry group or Wet class	(7) Source of Irrigation	(8) If double crop rate of composition	(9) Class and sort of soil	(10) Taram	(11) Consolidated rate per acre		(12) Acree. Cents	(13) Extent Rupees.Annar Assessment	(14) Number of Patta or Inam Title-deed, name of Pattadar or Inamdar or the Manager of the Institution to which the land belongs	(15) Remarks
										Rs.	A				
708	...	708	G	P	...	----	--	---	---	248.0	----	...	Madampakkam lake	


DISTRICT COLLECTOR
CHENGALPATTU

5
16

72	...	675.6	G	P	...	----	---	---	---	409.96	RESERVED FOREST
3		76.67												
		9.680												
		723												

5. In Tambaram Taluk, Madambakkam village, survey no. 723/1, 723/2, 723/3, 768 and 769/1 are recorded as per UDR Scheme A Register.

Present Survey Number, sub division number	Old Survey Number, sub division number	Ryotwari @. Government (G)	Dry(D), Manavari(M), Wet (W) or Poramboke (P)	If double crop rate of composition	Class and sort of soil	Taram	Consolidated rate per acre		Acrr. Extent		Assessment		Number of Patta or Inam Title-deed, name of Pattadar or Inamdar or the Manager of the Institution to which the land belongs	Remarks
							Rs. P	Hec. Acre	Rs. P	Rs. P				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(10)	(11)	(12)	(12)	
708	...	708	G	P	100	36.5	1	49	...	Periy a lake	
723	1	723-1	R	D	...	8-3	6	1	85	0	32.0	0	59	1281. N.K.K.Swamy
723	2	723-2	R	D	...	8-3	6	1	85	0	31.0	0	58	1281. N.K.K.Swamy
723	3	723-3	R	D	...	8-3	6	1	85	1	35.5	2	51	1281. N.K.K.Swamy
768	...	768	R	D	...	8-3	6	1	85	1	88.5	3	48	994. K.Sivanantham
769	...	769-1	R	D	...	8-3	6	1	85	1	99.5	3	70	2121. N.K.K. Swamy
		769-2	R	D	...	8-3	6	1	85	1	99.0	3	69	1722. K.Manokaran

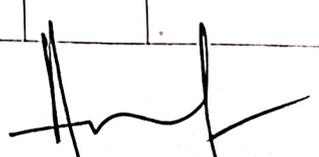
DISTRICT COLLECTOR
CHENGALPATTU

6
16

6.As per Computerized A Register, the following records have been found.

S.No.	Survey Number	Subdivision number	Old Subdivision number	Part	Government-Ryott	Type of Land	Source of Irrigation	If double crop	Class & Sort of soil	Taram	Assessment Hec		Extent		Patta number		
											Rs.	P	Hec.	Acre		Rs.	P
1	723	1A	723-1	P	Ryott	Dry	8/3	6	1	85	0	30.12	0	50	12628 1.Latha 2. Brindha 3. Karthikeyan 4. Gomathi
2	723	1B	723-1	P	Ryott	Dry	8/3	6	1	85	0	1.88	0	10	13720 1.THE COMMISSIONER , TAMBARAM CORPORATION
3	723	2A	723-2	P	Ryott	Dry	8/3	6	1	85	0	29.1	0	50	12628 1. Latha 2. Brindha 3. Karthikeyan 4. Gomathi
4	723	2B	723-2	P	Ryott	Dry	8/3	6	1	85	0	1.9	0	10	13720 1.THE COMMISSIONER , TAMBARAM CORPORATION
5	723	3A	723-3	P	Ryott	Dry	8/3	6	1	85	0	27.3	2	36	12628 1. Latha 2. Brindha 3. Karthikeyan 4. Gomathi
6	723	3B	723-3	P	Ryott	Dry	8/3	6	1	85	0	8.2	0	50	13720 1.THE COMMISSIONER , TAMBARAM CORPORATION
7	723	3B	723-2	P	Ryott	Dry	8/3	6	1	85	0	1.9	0	10	13720 1.THE COMMISSIONER , TAMBARAM CORPORATION
8	768	...	768	...	Ryott	Dry	8/3	6	1	85	1	88.0	3	48	994.1.Sivanantham

This land is Under


DISTRICT COLLECTOR 7
CHENGALPATTU 16

9	769	1	769-1		Ryott	Dry	83	6	1 85	1 99.50	3 70	12627. 1. Latha 2. Brindha 3. Karthikeyan 4. Gomathi
10	769	2	769-2		Ryott	Dry	83	6	1 85	1 99.00	3 69	1722.Manoharan

S.No.	Survey Number	Subdivision number	Old Subdivision number	Part	Government-Ryott	Type of Land	Source of Irrigation	If double crop	Class & Sort of soil	Taram	Assessment		Extent		Patta number	This land is Under
											Rs. P	Hec	Hec.	Rs. P		
11.	708	...	708	...	G	G	...	0	0	0	0	100.36.50	0 0	...	Periy a lake	

7.As per RSR, 1911 Survey number 723, had been registered as reserve forest. In this case, it is revealed from Tambaram taluk office records that the above survey numbers were registered as dry(D) even before the UDR, as per the following fasili years 1373, 1379, 1391 and 1399, the details of which are as follows.

According to the Fasili year 1373, it is recorded as follows-

S.No.	Survey Number	Classification	Extent (Ares.)	Assessment	Patta number	Name of pattadar or cultivator	Remarks
01	723/1	Dry	0.79.0	0.59	380	N.K.Kumarasamy	
02	723/2	Dry	0.77.0	0.58	380	N.K.Kumarasamy	
03	723/3	Dry	3.35.0	2.51	380	N.K.Kumarasamy	
04	768	Dry	4.64.0	3.48	363	N.K.K.Krishnasamy	


DISTRICT COLLECTOR
CHENGALPATTU

8
T6

05	769/1	Dry	4,93.0	3.70	363	N.K.K. Krishnasamy	
06	769/2	Dry	Dry	3.69	363	N.K.K. Krishnasamy	

According to the Fasili year, 1379 it is recorded as follows-

S.No.	Survey Number	Classification	Extent (Ares.)	Assessment	Patta number	Name of pattadar or cultivator	Remarks
01	723/1	Dry	0.79.0	0.59	380	N.K. Kumarasamy	
02	723/2	Dry	0.77.0	0.58	380	N.K. Kumarasamy	
03	723/3	Dry	3.35.0	2.51	380	N.K. Kumarasamy	
04	768	Dry	4.64.0	3.48	363	N.K.K. Krishnasamy	
05	769/1	Dry	4.93.0	3.70	363	N.K.K. Krishnasamy	
06	769/2	Dry	4.92.0	3.69	363	N.K.K. Krishnasamy	

According to the Fasili year, 1391 it is recorded as follows

S.No.	Survey Number	Classification	Extent (Ares.)	Assessment	Patta number	Name of pattadar or cultivator	Remarks
01	723/1	Dry	0.79.0	0.59	380	N.K.K.Samy	
02	723/2	Dry	0.77.0	0.58	380	N.K.K.Samy	
03	723/3	Dry	3.35.0	2.51	380	N.K.K.Samy	
04	768	Dry	4.64.0	3.48	363	N.K.K.Samy	
05	769/1	Dry	4.93.0	3.70	363	N.K.K.Samy	
06	769/2	Dry	4.92.0	3.69	363	N.K.K.Samy	

According to the Fasili year, 1399 it is recorded as follows

S.No.	Survey Number	Classification	Extent (Ares.)	Assessment	Patta number	Name of pattadar or cultivator	Remarks
01	723/1	Dry	0.32.0	0.59	1281	K.Thangaraji	
02	723/2	Dry	0.31.0	0.58	1281	K. Thangaraji	


DISTRICT COLLECTOR
CHENGALPATTU

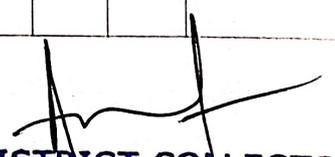
9
16

03	723/3	Dry	1,35.0	2.51	1281	K. Thangaraji	
04	768/1	Dry	1,88.0	3.48	994	Sivanatham	
05	769/1	Dry	1,99.5	3.70	1281	K.Thangarajan	
06	769/2	Dry	1,99.0	3.69	1722	K. Thangaraji	

8.The comparative survey number details are given by Tahsildar, tambaram stated as below

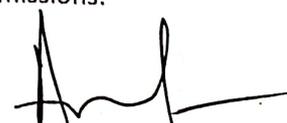
RSR						UDR						Tamil Nilam			
New Survey Number	Old Survey Number	Classification	Extent	Tax	Remarks	New Survey Number	Old Survey Number	Classification	Extent	Tax	Remarks	New Survey Number	Old Survey Number	Classification	Extent
672.	676.	P	409.96	-	Mada mpak kam reserv ed forest	723		R.D	1.98.50	3.68		723		R.D	1.98.50
679.	680.					725		R.D	2.02.50	3.75		725		R.D	2.02.50
723						726		R.D	3.27.00	6.36		726		R.D	3.27.00
						727		R.D	3.09.50	5.95		727		R.D	3.09.50
						728		R.D	3.91.50	7.25		728		R.D	3.91.50
						729		G, P	0.16.00	-	Road	729		G, P	0.16.00
						730		G, P	0.45.00	-	Road	730		G, P	0.45.00
						731		R.D	2,18.00	4.08		731		R.D	2,18.00
						732		G. P	0.11.00	-	Road	732		G. P	0.11.00
						733		R.D	0.22.50	0.42		733		R.D	0.22.50
						734		R.D	4.10.00	8.26		734		R.D	4.10.00
						735		R.D	4.00.00	8.51		735		R.D	4.00.00

						736	R.D	4.02.50	8.3 8		736	R.D	4.02.50
						737	R.D	4.21.50	9.4 9		737	R.D	4.21.50
						738	R.D	3.98.00	7.5 6		738	R.D	3.98.00
						739	R.D	3.99.00	7.4		739	R.D	3.99.00
						740	R.D	3.99.00	9.3		740	R.D	3.99.00
						741	R.D	4.02.00	7.7 8		741	R.D	4.02.00
						742	R.D	3.48.00	6.4 5		742	R.D	3.48.00
						743	R.D	3.97.00	7.3 6		743	R.D	3.97.00
						744	R.D	3.96.00	8.9 1		744	R.D	3.96.00
						745	R.D	3.97.50	8.4 3		745	R.D	3.97.50
						746	R.D	4.00.00	7.7 6		746	R.D	4.00.00
						747	R.D	4.00.00	8.2 6		747	R.D	4.00.00
						748	R.D	4.19.00	10. 62		748	R.D	4.19.00
						749	R.D	4.00.00	7.3 6		749	R.D	4.00.00
						750	R.D	3.93.50	7.2 9		750	R.D	3.93.50
						751	R.D	4.20.50	8.3 2		751	R.D	4.20.50
						752	R.D	4.40.50	10. 4		752	R.D	4.40.50
						753	R.D	4.00.00	9.6 4		753	R.D	4.00.00
						754	R.D	4.00.00	7.7 2		754	R.D	4.00.00
						755	R.D	4.00.00	7.5		755	R.D	4.00.00
						756	R.D	4.00.00	9.4 8		756	R.D	4.00.00


DISTRICT COLLECTOR //
CHENGALPATTU 76

					757	R.D	3.16.00	6.5 8		757	R.D	3.16.00
					758	R.D	3.98.00	7.3 8		758	R.D	3.98.00
					759	R.D	4.00.00	10. 9		759	R.D	4.00.00
					760	R.D	4.00.00	10. 15		760	R.D	4.00.00
					761	R.D	4.00.00	8.2 8		761	R.D	4.00.00
					762	R.D	3.98.00	10. 68		762	R.D	3.98.00
					763	R.D	4.04.00	7.4 9		763	R.D	4.04.00
					764	R.D	4.00.00	7.4 2		764	R.D	4.00.00
					765	R.D	3.99.50	10. 13		765	R.D	3.99.50
					766	R.D	3.97.00	9.3 1		766	R.D	3.97.00
					767	R.D	2.79.00	5.1 7		767	R.D	2.79.00
					768	R.D	1.88.00	3.4 8		768	R.D	1.88.00
					769	R.D	3.98.50	7.3 9		769	R.D	3.98.50
					770	R.D	4.00.00	7.4 2		770	R.D	4.00.00
					771	R.D	4.13.50	7.6 7		771	R.D	4.13.50
					772	R.D	3.25.50	6.0 4		772	R.D	3.25.50
Total Extent		409.96					165.03. 50					165.03.50

9. With respect to the survey number 723, One Thiru.K.Sivanandam s/o Thiru.N.K.K.Krishnasamy, 8th respondent herein who have interest on the said land has appeared before the Tahsildar, Tambaram and made the following submissions:


DISTRICT COLLECTOR 12
CHENGALPATTU 16

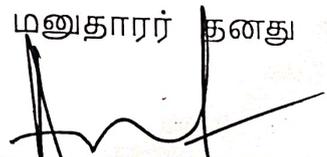
"நான் மேற்கண்ட முகவரியில் என் குடும்பத்துடன் வசித்து வருகிறேன் என்றும், எனது தகப்பனார் திரு.என்.கே.கே.கிருஷ்ணசாமி என்பவர் திரு.பி.எஸ்.விஸ்வநாத ஐயர் என்பவரிடமிருந்து 15.07.1960 அன்று பல்லாவரம் சார்பதிவாளர் அலுவலகம், ஆவண எண் 2032 / 1960 மற்றும் 2033 /1960 வாயிலாக செங்கல்பட்டு மாவட்டம், தாம்பரம் வட்டம், மாடம்பாக்கம் கிராமம் சர்வே எண்கள்: 768, 769/1, 723/1A, 723/2A, 723/3A அடங்கிய 14.48 ஏக்கர் நிலத்தை கிரயம் பெற்றார் என்றும், மேற்கூறிய நிலங்களை பி.எஸ்.விஸ்வநாத ஐயர் அவர்கள் ராகவ நாயர் அவர்களிடமிருந்து 14.06.1951 அன்று பல்லாவரம் சார்பதிவாளர் அலுவலகத்தின் ஆவண எண் 1119 of 1951 மூலம் செங்கல்பட்டு மாவட்டம், தாம்பரம் வட்டம், மாடம்பாக்கம் கிராமத்தில் அமைந்துள்ள சர்வே எண்.768 - ல் 4.64 ஏக்கர் நிலத்தை கிரயம் பெற்றார் என்றும், பின்னர் திரு.பி.எஸ்.விஸ்வநாத ஐயர் அவர்கள் கேசவன் நாயுடு மற்றும் ராமச்சந்திரன் என்பவர்களிடமிருந்து கிரயம் பெற்ற, மாடம்பாக்கம் கிராமத்தில் அமைந்துள்ள சர்வே எண் 769/1 - ல் 4.93 ஏக்கர் நிலத்தை 14.10.1951 அன்று பல்லாவரம் சார்பதிவாளர் அலுவலகத்தின் ஆவண எண் 2062 of 1951 என்ற ஆவணம் மூலம் கிரயம் பெற்றார். என்றும், மேலும் இந்த ஆவணத்திற்கு Title Trace ஆனது 1947 ஆண்டு மேற்கூறிய நிலத்தின் மீது ஏற்படுத்தப்பட்ட அடமானம் பதிவு செய்யப்பட்டு பின்னர் அடமானம் மீட்கப்பட்டுள்ளது என்றும், பின்னர் எனது தந்தையார் பெயரில் 1961 ஆம் ஆண்டு முதல் வருவாய் துறை ஆவணங்களில் மாற்றம் செய்யப்பட்டு அன்று முதல் அனுபவத்தில் வந்தார் என்றும், பின்னர் குடும்ப பாகப்பிரிவினை மூலமும் செட்டில்மெண்ட் மூலமும் எனக்கு சர்வே எண் 768-ல் அடங்கிய 4.64 ஏக்கர் நிலமும் என் சகோதரர் குடும்பத்திற்கு சர்வே எண்கள், 769/1, 723/1A, 723/2A, 723/3A வாங்கிய 9.84 ஏக்கர் நிலமும் ஆக மொத்தம் 14.48 ஏக்கர் நிலம் எங்களது பெயர்களில் முறையே பட்டா பெற்று அனுபவித்து வந்தோம் என்றும், பின்னர் எனது பெயரில் உள்ள நிலத்தில் மனை பிரிவுகளாக மாற்ற சென்னை பெருநகர வளர்ச்சி குழுமத்தில் விண்ணப்பித்து Letter No. Layout 1/0064/2024 dated 27.11.2024 மூலம் மனை பிரிவு அங்கீகாரம் பெறப்பட்டு அதன்படி மனை பிரிவுகளாக பிரிக்கப்பட்டது என்றும்,


DISTRICT COLLECTOR 12
CHENGALPATTU 16

எனது சகோதரரின் வாரிசுதாரர்களும் அவர்களுக்குரிய நிலத்திற்கு மனை பிரிவுகளாக மாற்ற சென்னை பெருநகர வளர்ச்சி குழுமத்தில் விண்ணப்பித்து Letter No. Layout 1/0060/2024 dated 27.11.2024 மூலம் மனை பிரிவு அங்கீகாரம் பெறப்பட்டு அதன்படி மனை பிரிவுகளாக பிரிக்கப்பட்டது. மேலும் மனைப்பிரிவு அமைக்க கடைப்பிடிக்க வேண்டிய அனைத்து சட்ட திட்டத்தையும் கடைபிடிக்கப்பட்டது என்றும், இதன் பின்னர் மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம் மாடம்பாக்கம் ஏரி மாசுபடுவதன் காரணமாக தானாக முன்வந்து O.A. No. 23 /2024 பதிவு செய்து விசாரித்து வந்துள்ளது, மேலும் இவ்வழக்கில் மாடம்பாக்கம் ஏரியின் அருகே அமைந்துள்ள எங்களது நிலங்களையும் இவ்வழக்கில் கொண்டு வந்ததால் என்னை வழக்கில் எட்டாவது பிரதிவாதியாக இணைக்க மனு செய்து அதன்படி அவ்வழக்கில் எட்டாவது பிரதிவாதியாக நான் இணைந்து வழக்கை எதிர்கொண்டு வருகிறேன் என்றும், அதன்படி வழக்கு விசாரணையின் போது மேற்கூறிய சர்வே எண் 768, 769/1, 723/1A, 723/2A, 723/3A அடங்கிய நிலமானது ஆர் எஸ் ஆர் (RSR 1911) பதிவேட்டின்படி சர்வே எண் 723-ல் அடங்கிய 410 ஏக்கர் நிலமானது பாதுகாக்கப்பட்ட வனப்பகுதியாக வகைப்படுத்தப்பட்டுள்ளது என எனக்கு தெரியவந்தது என்றும், இது சம்பந்தமாக நான் சில ஆவணங்களை சேகரித்த போது 1939 ஆண்டு வெளியிடப்பட்ட 1911 to 1936 ஆண்டுகளை உள்ளடக்கி Board of Revenue -வின் ஆண்டு அறிக்கையில் பக்கம் 241 முதல் 243 மற்றும் 292 முதல் 293 வரை Revenue Standing Order (RSO)-படி அன்றைய சென்னை மாகாணத்துக்கு உட்பட்ட செங்கல்பட்டு மாவட்டத்தில் விவசாய பணிக்காக மக்களுக்கு நிலங்கள் வழங்கப்பட்டுள்ளது என்றும், 1911 ஆண்டிற்கான "அ" பதிவேட்டில் மாடம்பாக்கம் கிராமத்தில் அமைந்துள்ள சர்வே எண் 723 மாடம்பாக்கம் காப்புக்காடாக வகைப்படுத்தப்பட்டிருந்த நிலையில், 1927 முதல் 1936 வரை மேற்கூறிய மாடம்பாக்கம் கிராமத்தில் அமைந்துள்ள சர்வே எண் 723-ல் அடங்கிய 410 ஏக்கர் நிலத்தை பல சப்டிவிஷன்காக பிரிக்கப்பட்டு விவசாய பணிகளுக்காக காடாக அறிவிக்கப்பட்டிருந்த நிலங்கள் மறுவரையறை செய்யப்பட்டு விவசாய நிலமாக மக்களுக்கு அரசால் வழங்கப்பட்டுள்ளது என்றும்,

மேலும் மேற்கூறிய மறுவரையறை படி FMB, பட்டா "அ" பதிவேடு ஆகியவை வழங்கப்பட்டுள்ளது என்றும், மேற்கூறிய மறுவரையறையை உறுதி செய்யும் வண்ணம் 17.08.1935 தேதியிட்ட ஆணை எண். 49 D.C. பசிலி எண்.1345 மற்றும் 20.06.1936 தேதியிட்ட ஆணை எண். 5 DC பசிலி எண்.1345 மூலம் சைதாப்பேட்டை வட்டாட்சியர் அவர்களால் மறுவரையறை செய்யப்பட்டு மக்கள் பயன்பாட்டிற்கு விவசாய நிலமாக வழங்கப்பட்டுள்ளது என்றும், இதன் மூலம் அன்றைய நாட்களில் மேற்கூறிய சர்வே எண் 723 அடங்கிய 410 ஏக்கர் நிலம் மறுவரையறை செய்யப்பட்டு மக்களுக்கு அரசால் வழங்கப்பட்டுள்ளது. மேலும், மாவட்ட வனத்துறைக்கு அனுப்பப்பட்ட என் மனுவிற்கு, மாவட்ட வனத்துறை அலுவலர் அவர்கள் மாவட்ட வனத்துறை ஆவணங்கள்படி செங்கல்பட்டு மாவட்டம், தாம்பரம் வட்டம், மாடம்பாக்கம் கிராமம் சர்வே எண்கள் 768, 769/1, 723/1A, 723/2A, 723/3A அடங்கிய 14.48 ஏக்கர் நிலமானது காடாக இல்லை என்று, மேற்கூறிய சர்வே எண்கள் வனத்துறை கட்டுப்பாட்டில் இல்லை என எனக்கு பதில் கிடைக்கப்பெற்றது என்றும், Ministry of Environment, Forest and Climate Change, Government of India, என்ற மத்திய அரசின் வலைதளத்தில் தமிழ்நாட்டில், காஞ்சிபுரம் மாவட்டத்தில் (பிரிக்கப்பட்ட இன்றைய செங்கல்பட்டு மாவட்டம்) அமைந்துள்ள Wetlands பட்டியல் வழங்கப்பட்டுள்ளது அதில் மாடம்பாக்கம் ஏரி அந்த Wetlands பட்டியலில் இடம் பெறவில்லை என்பதனை இங்கு தெரிவித்துக் கொள்கிறேன் என்றும், எனவே, இதன் மூலம் எங்களுக்கு சொந்தமான சர்வே எண் 768, 769/1, 723/1A, 723/2A, 723/3A அடங்கிய 14.48 ஏக்கர் நிலமானது எங்களின் பட்டா நிலமே ஆகும் என்பது மேற்கூறிய ஆவணங்கள் மூலம் தெளிவாக தெரிய வருகிறது எனவே அய்யா நான் அளிக்கும் தகவல்களுக்குரிய ஆவணங்களை ஏற்று எனது இந்த வாக்குமூலத்தை பதிவு செய்து கொள்ளுமாறு பணிவுடன் கேட்டுக் கொள்கிறேன் என்றும், மேற்படி நான் கூறியவை அனைத்தும் உண்மை என்றும், உண்மைக்கு புறம்பானது எனத் தெரியவந்தால் அரசு எடுக்கும் நடவடிக்கைக்கு கட்டுப்படுவேன் என்றும் வாக்குமூலத்தில் தெரிவித்துக்கொள்கிறேன் என மனுதாரர் தனது வாக்குமூலத்தில் தெரிவித்துள்ளார்".

செங்கல்பட்டு மாவட்டம்
மாடம்பாக்கம்


DISTRICT COLLECTOR
CHENGALPATTU

15
16

10. Further, I submit that four drainage canals, each measuring 6 feet by 6¼ feet, from Greater Kailash Nagar, Yashwant Nagar, and ALS Nagar—located to the north of the said land—have been constructed by the plot owners

11. With respect to the objections raised by the residents of Greater Kailash Nagar, Yashwant Nagar, and ALS Nagar, it is submitted that the residents have stated that the drainage canal leading from their residential areas into the lake has been significantly narrowed by the plot owners, which may cause serious water stagnation during the rainy season. Furthermore, the plot owners have constructed a compound wall within 3 meters of the lake, which is a clear violation of the regulations. The residents have also requested that they should not be prevented by the plot owners from accessing the lake.

12. With respect to the objection raised against the approval of the plot, the Tambaram Municipal Corporation has to consult with the CMDA, and upon such consultation, they will take an appropriate decision.

13. Pursuant to the survey conducted and as per the Village Account records, it has been ascertained that the compound wall is constructed within their own private land and does not encroach upon any government land. Hence, in light of the report submitted by the Tahsildar, Tambaram, it is clear that no such encroachment exists on the said land.

14. I respectfully submit that, based on the reports of the Revenue Divisional Officer and the Tahsildar, Tambaram, the affidavit of Thiru.K.Sivanandam, and the Village Revenue Records—as per the UDR A Register and the Computer A Register—in Tambaram Taluk, Madampakkam Village, the lands in Survey Nos. 723, 768, and 769, which are situated adjacent to the lake in Survey No. 708, were subdivided into several sub-divisions and classified as 'dry land' and private patta lands during Fasli years 1371, 1379, 1391, and 1399, and have continued to be recorded as such to date.

The foregoing facts and documents related to the subject matter are submitted for the kind consideration of the Hon'ble Tribunal and for further orders.

DATE : 26.06.2025


DISTRICT COLLECTOR
CHENGALPATTU

16
16

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI

Original Application No. 23 of 2024 (SZ)

Tribunal on its own motion SUO MOTU based

On the News item in The Indian Express

Dt.03.11.2023 titled "Tamilnadu Activities Allege

drinking

water supplied from Madambakkam lake

in Tambaram contaminated with sewage,

civic body disagrees"

.....Applicant

Versus.

(1) Tamil Nadu Pollution Control Board (TNPCB)

Through Its Member Secretary,

76, Mount Salai, Guindy,

Chennai- 600 032

Phone: 044-22353134

E-mail: grievance@tnpcb.gov.in

(2) Tambaram City Municipal Corporation,

Through Its Commissioner,

28, Muthuranga Mudali Street,

Tambaram West, Chennai – 600 045

Phone Number: 28525501

E-mail: twadho@gmail.com

(3) Central Pollution Control Board,

Rep. by its Regional Director,

Regional Directorate Chennai,

77-A, Padi, Ambattur Industrial Estate,

Chennai-600058. E-mail: vlaxmi.cpcb@nic.in

(4) The District Collector,

Chengalpattu District,

Collector Office, GST Road,

Chengalpattu-603.001.

Phone: 044-27427412

E-mail: collr-cpt@nic.in

(5) Engineer in Chief (Water Resources Organisation)

And Chief Engineer (General),

Public Works Department,

Chepauk, Chennai- 600 005.

Phone: 044-28410402

E-mail: eicwrdsn@gmail.com

(6) Tamil Nadu Water and Drainage Board (TWAD),

Through its Managing Director,

TWAD Board, 31, Kamarajar Salai,

Chepauk, Chennai-600 005.

Phone Number: 28525501

E-mail: twadho@gmail.com

(7) Chennai Metropolitan Development Authority

Through its Member Secretary,

Thalamuthu-Natarajan Maaligai,

No.1, Gandhi Irwin Road,

Egmore, Chennai – 600 008.

(8) K. Sivanandam s/o N.K.K. Krishna Sami

M/S Ocean Lake View Kumarasamy Garden

....Respondents

TRANSLATION OF THE SUBMISSION OF

MR. K. SIVANANDHAM S/o. MR. N.K.K. KRISHNASAMY

“I am residing at the above-mentioned address with my family. My father, Mr. N. K. K. Krishnasamy, purchased 14.48 acres of land comprising the following survey numbers in Madambakkam Village, Tambaram Taluk, Chengalpattu District in the Survey Nos. 768, 769/1, 723/1A, 723/2A, and

723/3A from Mr. P. S. Viswanathan Iyer on 15.07.1960 through the Pallavaram Registrar's Office Document Nos. 2032/1960 and 2033/1960. The above lands, comprising 4.64 acres in Survey No. 768, were purchased from Mr. P. S. Viswanathan Iyer on 14.06.1951, as per Document No. 1119 of 1951, registered at the Pallavaram Sub-Registrar's Office, situated in Madambakkam Village, Tambaram Taluk, Chengalpattu District. Subsequently, Mr. P. S. Viswanathan Iyer purchased 4.93 acres of land in Survey No. 769/1, located in Madambakkam Village, from Kesavan Naidu and Ramachandran on 14.10.1951, as per Document No. 2062 of 1951, registered at the Pallavaram Sub-Registrar's Office. The title trace of this document reveals that a mortgage was created on the above land in the year 1947, which was duly registered, and the mortgage was subsequently discharged. The name of my father was updated in the Revenue Department records in the year 1961, and the change has been in effect since then, with the property being continuously possessed and enjoyed by him.

Subsequently, through a family partition and settlement, the 4.64 acres of land comprised in Survey No. 768 was allotted to me. The lands in Survey Nos. 769/1, 723/1A, 723/2A, and 723/3A, measuring a total extent of 9.84 acres, were allotted to my brother's family. Thus, a total extent of 14.48 acres of land has been divided between us and is duly recorded in our respective names in the Revenue Records, and we have been in possession and enjoyment of the same. Subsequently, the land standing in my name was converted into plots through Chennai Metropolitan Development Authority (CMDA) Letter No. Layout 1/0064/2024 dated 27.11.2024, and the land was accordingly subdivided. Similarly, the land belonging to the heirs of my brother was also converted into plots through CMDA Letter No. Layout 1/0060/2024 dated 27.11.2024, and the land was subdivided accordingly. Further, all the legal procedures required for the approval and development of the plotted lands were duly complied with.

Meanwhile, the Hon'ble National Green Tribunal, in suo motu proceedings, registered O.A. No. 23/2024 to inquire into the issues of pollution of Madambakkam Lake. In this context, lands situated near Madambakkam Lake, including our lands falling under the relevant revision survey numbers, have also been brought within the scope of the proceedings. Consequently, I filed a petition seeking to implead myself as the eighth respondent in the case, and I have since been added as the eighth respondent accordingly. During the trial of the case, I came to know that the lands comprising Survey Nos. 768, 769/1, 723/1A, 723/2A, 723/3A, and the land in Survey No. 723, to an extent of 410 acres, have been classified as a protected forest area as per the RSR (1911) Register.

In this regard, upon document collection, I collected some documents, I found, in the Annual Report of the Board of Revenue published in the year 1939, covering the period from 1911 to 1936, that as per the Revenue Standing Order (RSO), particularly in pages 241-243 and 292-293, certain lands in the Chengalpattu District of the then Madras Presidency had been allotted to the public for agricultural purposes. It was also noted that the land measuring 410 acres in Survey No. 723, situated in Madambakkam Village, which had initially been classified as 'Madambakkam Reserve Forest' in the 'A' Register, was subdivided into several sub-divisions between 1927 and 1936 and subsequently handed over to the public for agricultural use. Further, in response to the petition submitted by me to the District Forest Department, the District Forest Officer has confirmed that the lands measuring 14.48 acres, comprising Survey Nos. 768, 769/1, 723/1A, 723/2A, and 723/3A, situated in Madambakkam Village, Tambaram Taluk, Chengalpattu District, are not classified as forest lands and that these survey numbers are not under the control or jurisdiction of the Forest Department.

Additionally, I have verified the list of wetlands located in Kanchipuram District (which now includes the present-day Chengalpattu District) as published on the official website of the Ministry of Environment, Forest and Climate Change, Government of India. I wish to respectfully inform you that Madambakkam Lake is not included in the said list of wetlands.

Accordingly, I hereby declare that the land measuring 14.48 acres, comprising Survey Nos. 768, 769/1, 723/1A, 723/2A, and 723/3A, belonging to us, are our patta land. This is clearly established from the documents in our possession, which I am now submitting for your kind consideration. All the information provided above is true and correct. If any of the information furnished by me is found to be false, I hereby undertake to abide by all the directions and decisions of the Government in this regard.”